

MR. SPEAKER: If I am guided, I will allow. If I find it possible, I will allow. Otherwise, not.

(Interruptions)\*

MR. SPEAKER: Not allowed. Overruled. Yes, Mr. Kumaramangalam, what have you to say?

SHRI P. R. KUMARAMANGALAM (Salam): Textile workers have been suffering for the last fifty days, every day. They have been on strike from May 28th.

(Interruptions)\*

SHRI P.R. KUMARAMANGALAM: May I request you to ask the Finance Minister to intervene.....

(Interruptions)

MR. SPEAKER: I have already that subject today.

(Interruptions)

MR. SPEAKER: My ruling has already been given. That subject is not allowed, provided if you come and guide me and if I find it possible I will do it. So far no. Now papers to be laid. Shri Vishwanath Pratap Singh.

*At this stage, Shri C. Madhav Reddi and some other hon. Members left the House)*  
SHRI N.V.N. SOMU: In Tamil Nadu there is a peculiar situation... (Interruptions.)

MR. SPEAKER: You come to me and I will listen to you; I will allow You. This is a State subject, Mr. Somu. not here; not allowed.

SHRI N.V.N. SOMU:\*\*

MR. SPEAKER: Shri Somu is not allowed.

SHRI N.V.N. SOMU: I am walking out.

(Shri N.V.N. Somu then left the House)

12.11 hrs

[English]

#### PAPERS LAID ON THE TABLE

##### Report of the Fourth Central Pay Commission Part-I (English Version)

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table:-

- (1) A copy of the Report of the Fourth Central Pay Commission-Part I (English Version).
- (2) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Report of the Fourth Central Pay Commission-Part I.

[Placed in library. See No. LT-2734/86]

##### Notification under Commission of Inquiry (Amdt.) Ordinance, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of Notification No S.O. 260 (E) (Hindi and English versions) published in Gazette of India dated the 15th May, 1986 giving reasons for not laying the reports submitted to the Government by Justice M.P. Thakkar on the 19th November, 1985 and the 27th February, 1986 under sub-section (6) of section 2 of the Commissions of Inquiry (Amendment) Ordinance, 1986. [Placed in library See No. LT-2735/86].

##### Commission of Inquiry (Amendment) Ordinance, 1986

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy of the Commission of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986) (Hindi and English versions) promul-

\*Not recorded.

gated by the President on the 14th May, 1986 under article 123 (2) (a) of the Constitution.

[Placed in library See No. LT-2736/86]

**Report of action taken on recommendations of second press Commission.**

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N.GADGIL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of Action Taken on the recommendations of Second Press Commission.

[Placed in library See No. LT-2737/86]

**Notification order Cardamom Act**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT): I beg to lay on the Table a copy of the Cardamom (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 2111 in Gazette of India dated the 31st May, 1986 under sub-section (3) of section 33 of the Cardamom Act, 1965.

[Placed in library See No. LT-2738/86]

**Notifications under Central Excises and Salt Act, Delhi Sales Tax Act, Income tax Act, Customs Act, Central Excise Rules, and Government Savings Certificates Act**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-
  - (i) The Central Excise (Thirteenth Amendment) Rules, 1986 published in Notification No. G.S.R. 737 (E) in Gazette of India dated the 8th May, 1986.
  - (ii) The Central Excise (Fourteenth Amendment) Rules, 1986 published in Notification No. G.S.R.

770 (E) in Gazette of India dated the 15th May, 1986.

[Placed in library See No.]  
LT-2739/86]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:-
  - (i) The Delhi Sales Tax (Third Amendment) Rules, 1986 published in Notification No. F. 4 (38)/84-Fin (G) in Delhi Gazette dated the 28th April, 1986.
  - (ii) The Delhi Sales Tax (Fourth Amendment) Rules, 1986 published in Notification No. F. 4 (38)/84-Fin. (G) in Delhi Gazette dated the 15th May, 1986.  
[Placed in library See No. LT-2740/86]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-
  - (i) S.O. 2229 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Hamdard Dawakhana (Wakf)' under section 10 (23(C)) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.
  - (ii) S.O. 2230 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Medical Research Foundation, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
  - (iii) S.O. 2231 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Vivakananda Rock Memorial and Vivekanand Kendra Madras'

- under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (iv) S.O. 2232 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Society for Promotion of Wastelands Development' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (v) S.O. 2233 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Assam Rifles Group Insurance Scheme' under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.
- (vi) S.O. 2234 published in Gazette of India dated the 14th June, 1976 making certain amendment to Notification No. S.O. 6182 dated the 2nd April, 1985.
- (vii) S O. 2235 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'The Cowasjee Johangir Charitable Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87
- (viii) S.O. 2236 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'The Theosophical Society Advar, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (ix) S.O. 2237 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'German Leprosy Relief Association Rehabilitation Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (x) S.O. 2238 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Gujarat Chief Minister's Relief Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (xi) S.O. 2239 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Institute of Rail Transport' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xii) S.O. 2240 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Adult Training Centre (Trust) for the Blind' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xiii) S.O. 2242 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Churhat Children's Welfare Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xiv) S.O. 2243 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'The Muncherjee Nowrejee Banajee Industrial Home for the Blind, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xv) S.O. 2244 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Servants of India Society, Pune, under section 10(23C) of the

Income-tax Act, 1961 for the period covered by the Assessment years 1985-86 to 1987-88.

- (xvi) S.O. 2245 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Amalgamated Tamil Nadu Shares of Post War Services Reconstruction and Rehabilitation of Ex-Servicemen Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xvii) S.O. 2246 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Raja Rammohun Roy Library Foundation, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.
- (xviii) S.O. 2247 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Tamil Nadu Ex-services Personnel Benevolent Fund, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xix) S.O. 2248 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Helpage India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.

[Placed in library. See No. LT-2741/86]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 728(E) published in Gazette of India dated the 1st May, 1986 together with an

explanatory memorandum making certain amendment to Notification Nos. 208/84-Customs dated the 22nd September, 1981 80/85-Customs dated the 17th March, 1985, 133/85-Customs dated the 19th April, 1984 and 162/86-Customs dated the 1st March, 1986.

- (ii) G.S.R. 732 (E) published in Gazette of India dated the 5th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 172-Customs dated the 8th August, 1977 so as to include parts of certain types of electrical machinery as eligible for concessional rate of duty structure on such parts under the erstwhile customs Tariff.
- (iii) G.S.R. 732 (E) published in Gazette of India dated the 5th May, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Belgian Francs and Swiss Francs into Indian currency or vice-versa.
- (iv) G.S.R. 765(E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 262-Customs dated the 16th August, 1985 so as to permit the Units in the Falta Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area.
- (v) G.S.R. 766 (E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 263-Customs dated the 16th August, 1985 so as to permit the Units in the Madras Export Processing Zone to

- dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area.
- (vi) G.S.R. 767 (E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 339-Customs dated the 21st November, 1985 so as to permit the Units in the Noida Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area.
- (vii) G.S.R. 768 (E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 13-Customs dated the 9th February, 1981.
- (viii) G.S.R. 793 (E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Deutsche Marks and Dutch Guilders into Indian currency or vice-versa.
- (ix) G.S.R. 809 (E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 227-Customs dated the 30th November, 1979 so as to permit the Units in the Santa Cruz Electronics Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the zone to the Domestic Tariff Area.
- (x) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1986 published in Notification No. G.S.R. 822 (E) in Gazette of India dated the 31st May, 1986.
- (xi) G.S.R. 823(E) published in Gazette of India dated the 31st May, 1986 together with an explanatory memorandum seeking to enlarge the list of goods as 'deemed to be imposed materials' used in the manufacture of export goods for purposes of Drawback Rate fixation.
- (xii) G.S.R. 829 (E) and 830 (E) published in Gazette of India dated the 3rd June, 1986 together with an explanatory memorandum regarding exemption to coal tar pitch from basic customs duty in excess of 15 per cent advalorem and from the whole of the Additional and auxiliary duties of customs leviable thereon.
- (xiii) G.S.R. 838 (E) published in Gazette of India dated the 10th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 13-Customs dated the 9th February, 1981 so as to permit duty free import of packing material to 100 per cent Export Oriented Units to be used by them in connection with production or packaging of goods for export out of India.
- (xiv) G.S.R. 843 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 129-Customs dated the 16th April, 1985 so as to extend the benefit of duty exemption to spares every year.
- (xv) G.S.R. 853 (E) and 854 (E) published in Gazette of India dated the 13th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the

- notification on importation into India for use inside the Cochin Export Processing Zone, Cochin Kerala State for the purpose of being used in connection with the manufacture of export goods from the whole of the basic additional and auxilliary duties of customs leviable thereon.
- (xvi) G.S.R. 875 (E) published in Gazette of India dated the 17th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136/86-Customs dated the 17th February, 1986 so as to withdraw partial exemption from the basic customs duty or printing ink.
- (xvii) G.S.R. 876 (E) published in Gazette of India dated the 17th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 242/86-Customs dated the 11th April, 1986 so as to include 'fins and tubes' also for the purpose of exemption from basic and additional duties of customs.
- (xviii) G.S.R. 877(E) and 878 (E) published in Gazette of India dated the 17th June, 1986 together with an explanatory memorandum regarding exemption to Vacuum tube solar collectors, Concentrating solar collectors and Stirling engine imported for the manufacture of solar energy equipments from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (xix) G.S.R. 881(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 111/84-Customs dated the 21st April, 1984 so as to extend the benefit of partial customs duty exemption on cork wood and cork waste used for the manufacture of cricket balls and hockey balls also.
- (xx) G.S.R. 886 (E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Danish Kroners into Indian currency or vice-versa.
- (xxi) G.S.R. 887 (E) published in Gazette of India dated the 19th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 207 -Customs dated the 2nd August, 1976 so as to extend the benefit of duty exemption on machines, appliances, instruments and equipments imported for the manufacture also of petrol crafts required for anti-smuggling operations.
- (xxii) G.S.R. 896 (E) published in Gazette of India dated the 23rd June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 204 -Customs dated the 2nd August, 1976 so as to indicate correctly the name of the concerned administrative Department.
- (xxiii) G.S.R. 905 (E) published in Gazette of India dated the 25th June, 1986 together with an explanatory memorandum regarding exemption to stainless steel strips having certain specifications when imported for the manufacture of tubes for electrical heating elements from the basic customs duty in excess of 60 per cent ad valorem.
- (xxiv) G.S.R. 911 (E), published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum extending the validity of Notification Nos. 2-Customs dated the 1st July, 1978, 210/85-Customs dated

the 1st July, 1984 and 255/86-Customs dated the 17th April, 1986 upto 30th September, 1986

- (xxv) G.S.R. 912 (E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum extending the validity of Notification No. 216/85-Customs dated the 3rd July, 1985 upto 30th June, 1987.
- (xxvi) G.S.R. 917 (E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum regarding revised rates of exchange of certain foreign currencies into India currency or vice-versa.
- (xxvii) G.S.R. 922 (E) published in Gazette of India dated the 30th June, 1986 together with an explanatory memorandum extending the validity of Notification No. 213/85-Customs dated the 1st June, 1985 upto 30th June, 1987.
- (xxxiii) G.S.R. 923 (E) published in Gazette of India dated the 30th June, 1986 containing corrigendum to Notification No. G.S.R. 532 (E), dated the 1st July, 1985.
- (xxix) G.S.R. 924 (E), published in Gazette of India dated the 30th June, 1986 together with an explanatory memorandum extending the validity of Notification No. 166-Customs dated the 19th August, 1980 upto 30th June, 1987.
- (xxx) G.S.R. 932 (E) published in Gazette of India dated the 4th July, 1986 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to allow clearance of samples of goods manufactured by the Units in the Kandla Free Trade Zone if cleared for the purpose of display and conavassing outside the Zone on payment of appropriate duty within the overall limit of 25 per cent production

permitted to be cleared to Domestic Tariff Area.

[Placed in library See No. LT-2742/86]

- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:-
- (i) G.S.R. 725 (E) published in Gazette of India dated the 29th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 175/86-CE dated the 1st March, 1986 so as to include french coffee under the general small scale exemption scheme.
- (ii) G.S.R. 733 (E) published in Gazette of India dated the 5th, May, 1986 regarding exemption to soya textured protein and soya milk from the whole of the duty of excise leviable thereon.
- (iii) G.S.R. 734 (E) published in Gazette of India dated the 5th May, 1986 together with an explanatory memorandum seeking to fix an effective rate of excise duty of 12 per cent ad valorem for speciality oils made from duty paid mineral oils.
- (iv) G.S.R. 736 (E) published in Gazette of India dated the 7th May, 1986 together with an explanatory memorandum regarding exemption to Mohair Top and Mohair Yarn from the whole of the duty of excise leviable thereon.
- (v) G.S.R. 744 (E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 139/78-CE dated the 4th July, 1978 so as to indicate the correct classification of HDPE wastes to be sub-heading No. 5401.90 of the Schedule to the Central Excise Tariff Act, 1985.
- (vi) G.S.R. 760 (E) published in Gazette of India dated the 14th

May, 1986 regarding exemption to tea bags falling under sub-heading No. 0902.13 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.

- (vii) G.S.R. 771 (E) published in Gazette of India dated the 16th May, 1986 regarding exemption to compressed air falling within Chapter 28 or 38 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.
- (viii) G.S.R. 772 (E) published in Gazette of India dated the 16th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 63/82-CE dated the 28th February, 1982 so as to exclude gummed or adhesive paper in strips or rolls from the purview of notification by which full exemption from excise duty had been provided for certain varieties of papers.
- (ix) G.S.R. 773 (E) published in Gazette of India dated the 16th May, 1986 together with an explanatory memorandum regarding exemption to gummed or adhesive paper in strips or rolls from excise duty in excess of 15 per ad valorem.
- (x) G.S.R. 774 (E) published in Gazette of India dated the 16th May, 1986 together with an explanatory memorandum seeking to raise the duty on certain varieties of paper and paperboard specified in Notification No. 44/86-CE dated the 10th February, 1986 from 10 per cent plus Rupees 1430 per metric tonne to 10 per cent plus Rupees 1550 per metric tonne.
- (xi) G.S.R. 842 (E) published in Gazette of India dated the 11th
- June, 1986 together with an explanatory memorandum regarding exemption to clay bricks manufactured in mechanised brick plants (Other than fire-clay bricks) from the whole of the duty of excise leviable thereon.
- (xii) G.S.R. 919 (E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984.  
[Placed in library See No.- LT-2743/86]
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:-
- (i) The Post Office Savings Certificates (Amendment) Rules, 1986 published in Notification No. G.S.R. 782 (E) in Gazette of India dated the 20th May, 1986.
- (ii) The National Savings Certificates (First issue) (Amendment) Rules 1986 published in Notification No. G.S.R. 783 (E) in Gazette of India dated the 20th May, 1986.
- (iii) The National Savings Certificates (IV Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 784 (E) in Gazette of India dated the 20th May, 1986.
- (iv) The National Savings Certificates (V issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 785 (E) in Gazette of India dated the 20th May, 1985.
- (v) The National Savings Annuity Certificates (Amendment) Rules, 1986 published in Notification No. G.S.R. 786 (E) in Gazette



of India dated the 20th May, 12.13 hrs.  
1986.

### ASSENT TO BILLS

[*English*]

(vi) The National Savings Certificates (VI Issue) (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 788 (E) in Gazette of India dated the 20th May, 1986.

SECRETARY-GENERAL: I lay on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 7th May, 1986:-

(vii) The National Savings Certificates (VII Issue) (Third Amendment) Rules, 1986 published in Notification No. G.S.R. 789 (E) in Gazette of India dated the 20th May, 1986.

(1) The Supreme Court (Number of Judges) Amendment Bill, 1986.

(2) The Finance Bill, 1986.

(3) The Tea (Amendment) Bill, 1986.

(4) The Income-tax (Amendment) Bill 1986.

(viii) The Social Security Certificates (Amendment) Rules, 1986 published in Notification No. G.S.R. 790 (E) in Gazette of India dated the 20th May, 1986.

[Placed in library See No. LT-2744/86]

2, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills Passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 7th May, 1986:-

(7) A copy of the Post Office Savings Bank General (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 787 (E) in Gazette of India dated the 20th May, 1986 under subsection (3) of section 15 of the Government Savings Banks Act, 1973.

[Placed in library See No. LT-2745/86]

(1) The Muslim Women (Protection of Rights on Divorce) Bill, 1986

(2) The Coal Mines labour Welfare Fund (Repeal) Bill, 1986

(3) The Wild Life (Protection) Amendment Bill, 1986

(4) The Environment (Protection) Bill, 1986

(5) The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1986.

(8) A copy of the Public Provident Fund (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 895 (E) in Gazette of India dated the 23rd June, 1986 under section 12 of the Public Provident Fund Act, 1986.

[Placed in library See No. LT-2746/86]

SHRI K.P. UNNIKRISHNAN (Badagara): I am taking objection to laying of Item No. 7 (xiii) regarding exemption to Churhat Children's Welfare Society.

MR. SPEAKER: This is a statutory obligation; I cannot help it. You can object when it comes.